

ITEM NO.21

COURT NO.6

SECTION II-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s).9856/2026

[Arising out of impugned final judgment and order dated 28-10-2024 in CRADB No. 425/2002 passed by the High Court of Jharkhand at Ranchi]

SIMON SOREN

Petitioner(s)

VERSUS

THE STATE OF JHARKHAND

Respondent(s)

IA No. 83963/2026 - CONDONATION OF DELAY IN FILING

IA No. 83959/2026 - EXEMPTION FROM FILING O.T.

IA No. 83958/2026 - EXEMPTION FROM SURRENDERING WITHIN TIME

Date : 28-07-2026 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J.B. PARDIWALA

HON'BLE MR. JUSTICE K. VINOD CHANDRAN

For Petitioner(s) :Ms. Fauzia Shakil, AOR
Ms. Nazmeen Ahmed, Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

1. Delay condoned.
2. Issue notice.
3. Dasti service, in addition, is permitted.
4. Heard the learned counsel appearing for the petitioner.
5. The petitioner before us was put to trial for the offence of murder punishable under Section 302 of the

Indian Penal Code (for short, "the IPC") along with other co-accused.

6. It is very disturbing to note that although the incident is of the year 1981 yet the judgment and order passed by the Trial Court holding the petitioner guilty of the alleged crime is of the year 2002.

7. We fail to understand, why it took 22 years for the Trial Court to complete the trial.

8. Besides the above, we are also disturbed to note that the further statement of the petitioner under Section 313 of the Cr.P.C. was recorded in the year 1994 and, thereafter, the judgment was delivered in the year 2002.

9. Even the High Court of Jharkhand took 22 years to decide the appeal preferred by the petitioner challenging the judgment and order of conviction passed by the Trial Court.

10. This delay highlighted above is something very disturbing.

11. We would like to have a comprehensive report in this regard from the State as well as the High Court, more particularly, why it took these many years to complete the trial and decide the criminal appeal.

12. The learned counsel further pointed out that his client, as on date is almost 70 years of age with comorbidities. As on date also, he is in the jail hospital.

13. We would like to have a report from the hospital

authorities as regards the ailments of the petitioner and what type of treatment is being provided to him.

14. Let the reports be filed within a period of two weeks.

15. List on 19.08.2026.

(HARPREET KAUR)
COURT MASTER (SH)

(POOJA SHARMA)
COURT MASTER (NSH)